

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA No.1701/2017  
MA No.1845/2017**

**this the 11<sup>th</sup> day of July, 2017**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Chander Pal Singh  
Age 49 years  
S/o Shri Brij Pal Singh  
Post: Teacher  
Group-B  
East Delhi Municipal Corporation Primary School  
Sunder Nagri, L-II  
New Delhi – 110 093.
  
2. Sanjeev Kumar  
Age 47 year  
Post: Teacher  
Group-B  
East Delhi Municipal Corporation Primary School  
Sunder Nagri, Ashok Nagar-II  
New Delhi. .... Applicants

(By Advocate:Shri H.D.Sharma)

**VERSUS**

1. East Delhi Municipal Corporation  
Through its Commissioner East  
419, udyog Sadan, Patparganj Industrial Area  
New Delhi – 110 096.
  
2. South Delhi Municipal Corporation  
Through its Commissioner  
Dr. S.P.M.Civic Centre  
Minto Road, New Delhi – 110 002. .... Respondents.

**ORDER (ORAL)**

**By Hon'ble Mr. V. Ajay Kumar,**

Heard the learned counsel for the applicants.

**MA No.1845/2017**

2. MA No.1845/2017, filed for joining together, is allowed.

**OA No.1701/2017**

3. The applicants, who are presently working as Teachers under the 1<sup>st</sup> respondent-East Delhi Municipal Corporation filed the present OA, seeking the following reliefs :-

"It is, therefore, most respectfully prayed that the Hon'ble Tribunal may graciously be pleased to Grant the applicants notional fixation of pay and allowances and GPF and Pension benefits under CCS(Pension) Scheme, 1972 at par with his batch mates being part of the same process of recruitment and remove the disparity. Grant seniority as per their placement in the merit list prepared by the Respondents. Allow the arrears of pay along with 18% interest per annum until the date of payment or any other incidental and consequential relief as may be deemed fit, proper and appropriate in the facts of applicant's case. Allow the cost for forcing the applicants in avoidable litigation and any other relief as may be deemed fit, proper and appropriate in the facts of applicant's case."

4. It is submitted that the applicants have made number of representations including Annexure A-VI representation dated 12.04.2017 ventilating their grievances to the respondents, however, the respondents have not passed any order thereon till date.

5. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the 1<sup>st</sup> respondent to consider the aforesaid Annexure A-VI representation dated 12.04.2017 of the applicants and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

**(Shekhar Agarwal)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**